

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

7. **IA-5190/2023, IA-63/2024 in C.P.(IB)/386(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.02.2024**

NAME OF THE PARTIES: ICICI Bank Ltd.
Vs
Vinergy International Pvt. Ltd.

SECTION: 7, 60(5), 12(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through Video Conference:

1. Mr. Abhishek Anand a/w Mr. Karan Kohli and Krishna Sharma Ld. Counsel for Resolution Professional present (VC).
2. This matter is partly heard. As the Counsel wanted some time to check some details sought by the Bench, matter passed over for some time. However, thereafter the matter called thrice but due to technical glitch in the system of the Counsel, the Counsel was not audible. Therefore, the matter is adjourned.
3. List this matter on **06.03.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)